

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
STARRED QUESTION NO. 171
TO BE ANSWERED ON THE 29TH DECEMBER, 2017
FSSAI STANDARDS FOR GM FOODS**

***171. SHRI MALLIKARJUN KHARGE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether any standards for Genetically Modified (GM) foods have been laid down/notified by the Food Safety and Standards Authority of India (FSSAI);

(b) if so, the details thereof;

(c) if not, whether various imported and other GM edible oils that are being consumed in India have been permitted for use; and

(d) if so, the details thereof and if not, the action taken/being taken by FSSAI to stop sales of illegal GM foods in India?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (d) : A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA
STARRED QUESTION NO. 171* FOR 29TH DECEMBER, 2017**

(a) &(b): Food Safety and Standard Authority of India (FSSAI) has informed that no such standards for Genetically Modified (GM) foods have been laid down/notified.

(c): FSSAI has not permitted import of any edible GM oil into India. However, Genetic Engineering Appraisal Committee (GEAC) of Ministry of Environment, Forest and Climate Change permitted import of Genetically Modified Food edible oil on various occasions. Details are enclosed at **Annexure**.

(d): Enforcement of the provisions of Food Safety and Standards Act, 2006 , Rules and Regulations made thereunder, primarily rests with the State/UT Governments. Regular surveillance, monitoring, inspection and sampling of food products are being done by the Officials of Food Safety Departments of the respective States and Union Territories to check compliance of the provisions laid down under Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder. In cases where the food samples are found to be non-conforming, recourse is taken to penal provisions under FSS Act, 2006. Directions have been issued by Food Safety and Standards Authority of India to State/UT Governments from time to time for taking steps for effective steps for implementation and enforcement of the FSS Act, Rules and Regulations made thereunder.

The Genetic Engineering Appraisal Committee (GEAC) accorded approvals for import of oils derived from GM crops as per details below:

- Approval for import of Soybean Oil derived from GM Soybean to M/s Solvent Extractors' Association of India (SEAI) in 2007
- Approval for import of Soybean Oil derived from GM Soybean (Event Mon 89788) for M/s Monsanto Holdings Pvt. Ltd. in 2010
- Approval for import of Soybean Oil derived from GM Soybean (LL event AA547-127 LL even A2704-12) to Ms. Bayer Bio Sciences Pvt. Ltd. in 2014
- Approval for import of Soybean Oil derived from GM Soybean RR event Bt RR2Y to M/s Monsanto Holdings Pvt. Ltd. in 2014
- Approval for import of Soybean Oil derived from GM Soybean BPS-CV127-9 to M/s BASF India Ltd. in 2014
- Approval for import of Soybean Oil derived from GM Soybean Event FG72 to Ms. Bayer Bio Sciences Pvt. Ltd. in 2015
- Approval for import of Canola oil derived from Event Ms8xRF3 to Ms. Bayer Bio Sciences Pvt. Ltd. in 2015.
